

(2) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) Notification No. 151/78 and 152/78 published in Gazette of India dated the 16th August, 1978 regarding adjustment in excise duty rates leviable on sugar on or after 16th August, 1978 consequent upon decontrol of sugar.

(ii) Notification No. 154/78 published in Gazette of India dated the 16th August, 1978 rescinding such notifications which would cease to have relevance on decontrol of sugar.

(3) An explanatory memorandum (Hindi and English versions) regarding notifications mentioned at item Number (i) and (ii) above. [Placed in Library. See No. LT-2648/78].

12.38 hrs.

RE. MEETING OF LEADERS OF POLITICAL PARTIES TO CONSIDER LANGUAGE QUESTION

SHRI VAYALAR RAVI (Chirayinkil): Under rule 377 I should like to raise a point of clarification, with your permission. I do not want to create any sensation here or any kind of commotion here. In your wisdom you have made an announcement in the House that you are having a meeting of the leaders of political parties to arrive at some formula.

MR. SPEAKER: Tomorrow morning.

SHRI VAYALAR RAVI: With your permission, I want to say that I myself received a communication in Hindi from the Ministry of External Affairs. Nothing prevented that Ministry from printing the same thing in English also; then we also can understand what it is.

MR. SPEAKER: I will place it before the Committee tomorrow.

SHRI VAYALAR RAVI: The more important thing is the instruction of the Board of Central Taxes; it relates to the All India Service; they are transferable all over India, from one circle to another circle. I shall read out the circular:

“As all officers and members of the staff are already aware that the Board have directed that the use of Hindi should be ensured in the following activities of the Department.

(1) All establishment matters: Attendance registers, leave orders, posting and transfer orders, financial sanction including GPF advances, service books for group C and D officials, subject matters on the files, receipt and despatch registers, addresses on the outgoing mail, cash books, bill registers, routine notings on the files, use of rubber stamps, etc.

(2) Assessment work: All assessment work relating to summary assessments, this includes filling of statutory and non statutory standardised notices, noting in the files, assessment orders, assessment forms, demand notices and challans, etc..

....

Further use of Hindi may be encouraged to the extent possible in the work relating to security assessments, issue of minor audit objections and in the appellate work. Refund orders and advice notes should also be issued in Hindi.

(3) Recovery work: It may be possible to do the entire work relating to recovery in Hindi. This includes correspondence with the State Governments.”

My point is this. This is an All India Service; people are transferable; income-tax officers are transferable from one place to another. If you make it so compulsory, it is physi-

cally impossible for government servants who come from the southern parts of the country to do work. In all humility and humbleness we are appealing to you. Please do not do like this. Especially a very important department under Mr. H. M. Patel should not have issued a circular like this to all regions. Also, let the passport office have something in English. When you send something to Members of Parliament, there is nothing wrong in putting it in English on the other side. Why adopt an obstinate and rigid attitude? With your permission, I place it on the Table of the House. This is a burning issue. We are getting hundreds of letters from Government servants in the Southern part of the country about the difficulties they are facing.

MR. SPEAKER: Not on the Table of the House, but kindly send it to me. I will place it before the leaders tomorrow.

SHRI VAYALAR RAVI: I also want to know whether the decisions at tomorrow's meeting will have any statutory or legal binding on the Government. (Interruptions).

MR. SPEAKER: This is not a debate.

श्री राम बिलास पासवान (झांजोर): मेरा एक व्यवस्था का प्रश्न है। मुझसे भी है। हम लोगों को यह शिकायत है कि पालियामेंट की जो पी००सी० है या पब्लिक प्रॉब्लेमेटिक्स कमेटी है या इस तरह की जो समितियाँ हैं उन की रिपोर्ट सिर्फ अंग्रेजी में ही जाती है, हिन्दी में नहीं जाती है। यहाँ पर धाड़ा सा भी हिन्दी का मामला हो जाता है तो उसको इशू बना दिया जाता है। सरकार ने जो एक नीति तय की है कि अंग्रेजी के साथ साथ हिन्दी भी चलेगी तो क्या सरकार की उस नीति के खिलाफ यहाँ कोई नीति सदन में बनाई जाएगी या जो मीटिंग होने वाली है वहाँ बनाई जाएगी? यह बहुत प्रश्न सवाल है। जब किसी चीज को तय किया जाता है तो भारत सरकार की पालिसी के तहत काम होता है। कहीं किसी का जबाब या अंग्रेजी के बजाय हिन्दी में दस्तखत हो कर चीज चली जाती है तो उसको एक इशू बना कर के यहाँ पर खड़ा कर दिया जाता है। आपने कहा है कि विरोधी दलों के नेताओं को बसा कर आप नीति तय करेंगे। मैं जानना चाहता हूँ कि क्या नीति तय करेंगे? सरकार

की जो नीति है उस के मुताबिक सरकार चलेगी या फ्राम टाइम टू टाइम इस तरह से आप जो मीटिंग करने वाले लोग हैं उस के मुताबिक चलेगी? यहाँ आप यह भी देखें कि अंग्रेजी नहीं जानने वाले जो लोग हैं या अंग्रेजी से जिन को घृणा है, हम जैसे लोगों को, उन को भी हिन्दी में सभी कागज पत्र मिलें, समुचित रूप से उन के अधिकारों की भी रक्षा हो।

MR. SPEAKER. Quite right, both questions will be considered. No further discussion on this.

SHRI P. VENKATASUBBAIAH (Nandyal): It is very good of you to have called a meeting of the leaders of the opposition parties and groups. There are certain sections who have made this point a vested self-interest. Every day this matter is coming up.

SHRIMATI PARVATHI KRISHNAN (Coimbatore): The other day I brought to the notice of the House that a communication came to me from the Railway Board in Hindi and not in English. Now, the Railway Minister has been informing the people that a booklet, which was a home-ly by him, on how Hindi should be developed was sent to me as a member of the Official Language Committee. It is most unfair that the Minister should say that. I did not object to the Railway Ministry doing whatever they want in order to develop the use of Hindi and implementation of the Official Language Act. But even as a member of the Official Language Committee, since I do not read Hindi, surely it is within the law that when they send a covering letter to tell me that the Minister is very busy lecturing to everybody, that covering letter should be readable by me. That is what I want to point out on the floor of this House. (Interruptions.)

श्रीधरी बलबोर सिंह (होमियारपुर): यह बहुत प्रश्न सवाल है। इनका कहना है कि अंग्रेजी के बजाय उन को हिन्दी में कोई चीज पढ़ाई है, अंग्रेजी के बजाय हिन्दी में कागजात भेजे हैं। कई बार ऐसा होना है कि कागजात अंग्रेजी में आते हैं, हिन्दी में आते ही नहीं हैं। अब जो हिन्दी जानने वाले लोग हैं, मैंबर हैं उन को भी

[चौधरी बलबीर सिंह]

अंग्रेजी में कागजात भेज दिये जाते हैं, जो चाहते हैं, कि उन को हिन्दी में भ्राएँ उनको अंग्रेजी में भेज दिये जाते हैं। यह जो चीज होती है इसकी तरफ भी आपका ध्यान जाना चाहिये।

रेल मंत्रालय में राज्य मंत्री (श्री गिण नारायण) : हिन्दी सलाहकार समिति में हर मैनबर हिन्दी की बात करता है और स्पीचिंग भी हिन्दी में हुई है। उसकी कापी जब आपको पहुँच गई तो कौन सा जुमं हो गया ?

SHRIMATI PARVATHI KRISHNAN: He is not replying to my point. I am talking about the covering letter. (Interruptions).

12.45 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Reported Clash between Kisan and Police outside Prime Minister's residence on 13th August, 1978.

SHRI PRADYUMNA BAL (Jagat-singhpur): I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon;

"The reported clash between kisan and police outside the residence of the Prime Minister on 13th August, 1978 resulting in injury to more than 100 persons."

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): This House had discussed a Calling Attention Motion on the situation prevailing in Kanjhawala village near Delhi on 8th August 1978 when Government's resolve to ensure that no allottee is dispossessed or otherwise harassed by use of any force was reiterated.

On 13-8-78 about 6,000/7,000 persons gathered at Boat Club at 14.30 hrs. in response to the call given by the Kisan Sangharsh Samiti, Kanjhawala

to hold a rally there and then marched in procession to the Prime Minister's House to present a memorandum. A deputation of 5 persons met the Prime Minister at about 16.00 hours and reported to the assembled crowd at the circle near the Prime Minister's House that the talks had failed. Thereafter the crowd which had already got restive stood up and raised anti-Prime Minister slogans and the leaders exhorted them to march forward to the Prime Minister's House. The crowd started breaking the police cordons and assaulting the policemen with stones and lathis. When repeated warnings to the crowd to desist from violence failed, the assembly was declared unlawful. The warning had no effect on demonstrators and they continued indulging in violent acts. The use of tear-gas was ordered to disperse the unlawful assembly. Still the crowd continued to be violent. Mounted police were then pressed into action and the situation was brought under control. 146 persons were arrested. Fifteen persons sustained minor injuries. 12 police personnel on duty received injuries. Two of them suffered grievous injuries and one of them has been admitted to hospital with serious head injuries. A case F.I.R. No. 342 dated 13-8-78 under sections 147|148|186|332|353|427 I.P.C. was registered at P.S. Tuglak Road. The arrested persons have since been remanded to judicial custody.

While the Government are not in favour of interfering with peaceful demonstrations they are resolved that if such demonstrations turn violent they should be dealt with severely.

SHRI PRADYUMNA BAL: This clash between the so-called kisans and the police has given rise to a lot of forebodings in my mind about the shape of things to come. Newspaper reports are perhaps more clear than the statement given by the hon. Minister here. I will read out a few sentences from the *Times of India* and the *Hindustan Times*. Under